

HIGH COURT OF DELHI AT NEW DELHI

No. 88/Rules/DHC

Dated: 10.05.2022

PRACTICE DIRECTIONS

In compliance of the directions passed by this Court in order dated 21.02.2022 in W.P.(C) 6514/2021 titled “*Aniruddh S Mishra Through His Mother Poonam Vs. State of NCT of Delhi & Ors*”, the following directions are hereby issued for information and compliance by all concerned:-

“In cases where there are more than one set of respondents, if any counter affidavit is sought to be filed by any of the respondents, the same shall not be taken on record till copies thereof are served not only on the learned counsel for the petitioner but also on the learned counsel appearing for all the other respondents.”

The copy of the above mentioned order is also attached herewith for reference.

This Practice Direction shall come into force with immediate effect.

BY ORDER

Sd/-

(RAVINDER DUDEJA)
REGISTRAR GENERAL

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6514/2021

ANIRUDDH S MISHRA THROUGH HIS MOTHER POONAM
..... Petitioner

Through Mr.Priyankar Tiwary, Adv.

versus

STATE OF NCT OF DELHI & ORS. Respondents

Through Mr.Santosh Kumar Tripathi, SC,
GNCTD with Mr.Arun Panwar, MrVarinda Singh,
Mr.Siddharth K Dwivedi, Advs. for R- 1
Mr.Puneet Mittal, Sr. Adv. with Mr.Rupendra
Pratap Singh, Adv. for R-2

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

21.02.2022

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1. This is yet another case where this Court finds that two sets of respondents who are taking two different stands to oppose the present petition, have not exchanged copies of their counter affidavits with each other. As a consequence, their respective counsels are expressing surprise over the contents of each other's counter affidavits and resultantly, hearing in the matter has to be deferred.
2. This Court is constrained to observe that this position is found to be existing in various other writ petitions as well, thereby leading to unnecessary adjournments. The Registry is, therefore, directed to ensure that, in the future, in cases where there are more than one set of respondents, if any counter affidavit is sought to be filed by any of the

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respondents, the same not be taken on record till copies thereof are served not only on the learned counsel for the petitioner but also on the learned counsel appearing for all the other respondents. Practice directions in this regard be issued forthwith.

3. Learned counsel for respondent nos.1 & 2 pray for, and are granted, time to exchange copies of their respective counter affidavits with each other.
4. At request, list on 12.05.2022.

REKHA PALLI, J

FEBRUARY 21, 2022

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Signed By: GARUMA MADAN
Location:
Signing Date: 22-02-2022
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